

(b) if so, the main features of the scheme;

(c) the estimated cost of the bridge;

(d) when the work is likely to be taken up; and

(e) the time by which it will be completed?

The Deputy Minister of Railways (Shri Shah Nawaz Khan): (a) No, Sir.

(b) to (e) Do not arise.

Automatic Telephone Exchange at Ferozepore

1038. Sardar Iqbal Singh: Will the Minister of Transport and Communications be pleased to state:

(a) whether there is any proposal for installing Automatic Telephone Exchange at Ferozepore; and

(b) if so, the action taken thereon?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) There is no such proposal.

(b) Does not arise

Ticketless Travelling

1039. Shri Ganpati Ram: Will the Minister of Railways be pleased to state:

(a) whether it is a fact that most of the passengers in Jaunpur-Aunrihar line (North-Eastern Railway) travel without tickets;

(b) whether it is a fact that tickets are not issued to passengers by booking clerks and are issued somewhere just before the arrival of trains;

(c) whether it is a fact that the Guard, Travelling Tickets Examiners and the Ticket Collectors on this line take the charges of the tickets from the passengers but do not issue even folio tickets (receipts);

(d) whether Government propose to institute an inquiry into the matter and take adequate action against the culprits, and

(e) the measures Government propose to take to prevent such ticketless travels?

The Deputy Minister of Railways (Shri Shah Nawaz Khan): (a) No.

(b) No.

(c) and (d). Only two cases of this nature came to light in 1956-57 and adequate action is being taken in both cases against staff responsible.

(e) It is proposed to make surprise checks from time to time.

Bikramgunj-Ballia Line

1040. Shri Radhamohan Singh: Will the Minister of Railways be pleased to state:

(a) whether there is any proposal to start a new rail link between Bikramgunj in Bihar and Ballia and Doharighat in U.P. via Buxar;

(b) whether the importance of the proposed route has been studied in the light of its service and utility to the people of two backward areas in U.P. and Bihar; and

(c) if not, whether it is proposed to examine it and carry out a survey thereof in the near future?

The Deputy Minister of Railways (Shri Shah Nawaz Khan): (a) to (c). No, Sir. It is not proposed to survey the line at present.

Bridges on National Highways

**1041. { Shri ...
Shri ...**

Will the Minister of Transport and Communications be pleased to state:

(a) the number of road bridges proposed to be constructed on National Highways during the Second Five Year Plan in West Bengal; and

(b) the names of the places and amount allotted for each?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) and (b). A statement giving the required infor-

mation is placed on the Table of the Lok Sabha. [See Appendix III, annexure No. 38.]

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER MOTOR VEHICLES ACT

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): Sir, I beg to lay on the Table, under sub-section (3) of Section 133 of the Motor Vehicles Act, 1939, a copy of each of the following Notifications:—

(1) Notification No. F.12(37)/57-MT&CE, dated the 31st May, 1957, making certain amendments to the Delhi Motor Vehicles Rules, 1940.

(2) Notification No. F.12(37)/57-MT&CE, dated the 3rd August, 1957, containing a Corrigendum to Notification No. F.12(37)/57-MT&CE, dated the 31st May, 1957.

[Placed in Library. See No. LT-407/57.]

REPORTS OF THE TARIFF COMMISSION

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): Sir, on behalf of Shri Manubhai Shah I beg to lay on the Table, under sub-section (2) of Section 16 of the Tariff Commission Act, 1951, a copy of each of the following papers:

(1) Report (1957) of the Tariff Commission on the continuance of protection to the Non-Ferrous Metals Industry.

(2) Government Resolution No. 22(4)-T.R./57, dated the 2nd December, 1957.

(3) Government Notification No. 22(4)-T.R./57, dated the 2nd December, 1957.

[Placed in Library. See No. LT-408/57.]

(4) Report (1957) of the Tariff Commission on the continuance of protection to the Bare Copper Conductors and A.C.S.R. (Alumi-

nium Conductor Steel Reinforced) Industry.

(5) Government Resolution No. 3(5)-T.R./57, dated the 2nd December, 1957.

(6) Government Notification No. 3(5)-T.R./57, dated the 2nd December, 1957.

[Placed in Library. See No. LT-409/57.]

NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT

The Deputy Minister of Agriculture (Shri M. V. Krishnappa): Sir, I beg to lay on the Table under sub-section (6) of Section 3 of the Essential Commodities Act, 1955, a copy of Notification No. S.R.O. 3648, dated the 16th November, 1957. [Placed in Library See No. LT-410/57.]

STATEMENT REGARDING ARREARS OF INCOME-TAX

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): On behalf of Shri B. R. Bhagat, I beg to lay on the Table, in pursuance of an assurance given on the 9th September, 1957 in reply to Unstarred Question No. 1412, a copy of the statement showing the number of Income-tax payers who have income-tax arrears, the reasons therefor and the steps taken by Government to recover the balance from them [See Appendix III, annexure No. 39]

PRESIDENT'S ASSENT TO BILL

Secretary: Sir, I lay on the Table the Indian Tariff (Amendment) Bill, 1957, passed by the Houses of Parliament during the current session and assented to by the President on the 29th November, 1957.

BUSINESS ADVISORY COMMITTEE

THIRTEEN REPORT

Shri Rane (Buldana): On behalf of Shri Satya Narayan Sinha, I beg to move:

"That this House agrees with the Thirteenth Report of the